

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 288/2017
O.A. No. 886/2015

New Delhi, this the 19th day of September, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Rocky, Ex.Driver, EVN Depot, Group-C,
Delhi Transport Corporation, Delhi,
Aged 37 years,
S/o Shri Suresh Kumar,
R/o. V&P: 57, Nai Wali Gali,
Tikri Khurad, Narela, Delhi-110040. .. Petitioner

(By Advocate : Dr. N. Gautam with Ms. Swati Gautam)

Versus

Shri Sandeep Kumar,
Chairman-cum-Managing Director,
Delhi Transport Corporation, GNCTD,
DTC Hqrs., I.P. Estate,
New Delhi-110002. .. Respondent

(By Advocate : Shri Ayushya Kumar)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. When this matter is taken up for hearing, learned counsel for the respondents, while drawing our attention to Annexure R-3 to the short reply filed by them, which is an order dated 18.08.2017 in WPC No.2759/2017 of the Hon'ble High Court of Delhi whereunder

the Hon'ble High Court stayed the contempt proceedings till the next date of hearing, seeks closure of the CP.

3. In the circumstances and in view of the stay orders of the Hon'ble High Court, the CP is closed and notice is discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the stay is vacated or the WPC is finally decided. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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